

ITEM NO.9 Court 3 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1308/2021 in W.P.(C) No. 650/2021

(Arising out of impugned final judgment and order dated 30-06-2021  
in W.P.(C) No. No. 650/2021 passed by the Supreme Court Of India)

SATHYA NARAYAN PERUMAL & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(FOR ADMISSION and IA No.98810/2021-MODIFICATION OF COURT ORDER )

Date : 09-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Prashant Bhushan, AOR  
Ms. Alice Raj, Adv  
Mr. Rahul Gupta, Adv

For Respondent(s) Mr. Ramji Srinivasan, Sr. Adv.  
Mr. Pramod Dayal, AOR  
Mr. Nikunj Dayal, Adv.  
Mr. Shivkrit Rai, Adv.  
Ms. Rajshree Chaudhary, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

We do not wish to continue this miscellaneous  
application any further in view of the stand taken by the  
Institute of Chartered Accountants of India (ICAI) that  
all aspects brought to the notice of the Institute will  
be taken into account and appropriate decision which is,

in the best interest of the candidates, will be taken provided the same is consistent with the policies and extant rules.

Accordingly, we permit the petitioners to make written representation, to be routed through Mr. Ramji Srinivasan, learned senior counsel appearing for the ICAI, who has assured us that appropriate decision will be taken on the representation within two weeks from the date of its receipt.

The miscellaneous application is disposed of accordingly.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)